ÌITEM No.207 Court No. 5 SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 4103/1999
(From the judgement and order dated 19/07/1999 in CRLR 1141/99
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

JATINDER SINGH AND ORS. Petitioner (s)

VERSUS

RANJIT KAUR Respondent (s)
(With Appln(s). for stay)
(For Final Disposal)
(With Office Report)

Date : 12/01/2001 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE R.P. SETHI

For Petitioner (s) Mr. Ashok Saini,Adv.
Mr. Rajesh K. Sharma,Adv.
for Mr. Goodwill Indeevar,Adv.

For Respondent (s) Mr. K.G. Bhagat,Adv.
for Mr. R.K. Agnihotri,Adv.

UPON hearing counsel the Court made the following
O R D E R
.....L.....I.....T.....T.....T.....T.....T.....T.....J.

.SP2
Heard.
Judgment reserved.
.SP1

(N.K. GOEL) (H.K. BHATIA) @@
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COURT MASTER COURT MASTER@@
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